

Shri Lal Bahadur Shastri: I am not aware of the details. I shall have to look into them.

Shri A. M. Tariq: There are plenty of officers in the Jammu and Kashmir State from outside India.

नाविक, सैनिक व वैमानिक बोर्ड

*१२३. श्री भक्त दर्शन : क्या प्रति-रक्षा मंत्री ५ दिसम्बर, १९६१ के ताराकित प्रश्न संख्या ६०९ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि जिला नाविक, सैनिक और वैमानिक बोर्डों व उनके कर्मचारियों को स्थायी बनाने का जो प्रश्न विचाराधीन था उसके बारे में क्या निश्चय किया गया है ?

प्रतिरक्षा मंत्री के सभा सचिव (श्री फतहसिंह गायकवाड़) : राज्य सरकारों से प्राप्त हुए उत्तरों का निरीक्षण किया जा चुका है और जिला सैनिक, नाविक और वायु सैनिक बोर्डों के सेविद्वर्ग की सेवा सम्बन्धी शर्तें निर्धारित करने वाले संशोधित नियमों का मसौदा इस आधार पर तैयार किया गया है कि इन बोर्डों को सम्बन्धित राज्य सरकारों के स्थायी विभाग मान लिया जाय। संशोधित नियमों का यह मसौदा सरकार के सविस्तर निरीक्षणार्थ है और अन्तिम प्रकाशन से पहले शीघ्र ही राज्य सरकारों की सहमति प्राप्त करने के लिये, उन्हें भेजा जायेगा।

I shall read that in English also.

The replies received from the State Governments have been examined and revised rules laying down the conditions of service of employees of the District Soldiers', Sailors' and Airmen's Boards on the basis of their being treated as permanent Departments of the respective State Governments have been drafted. These draft revised rules are under detailed examination of the Governments and will be referred to the State Governments shortly for their concurrence before final publication.

श्री भक्त दर्शन : क्या यह बतलाने की कृपा की जायेगी कि देर से देर कब तक इस बारे में अन्तिम निर्णय किया जा सकेगा ?

The Deputy Minister of Defence (Sardar Majithia): So far as this is concerned, the question will have to be referred to the State Governments, and I cannot answer on behalf of the State Governments.

श्री भक्त दर्शन : इस उत्तर में यह बतलाया गया है कि इन बोर्डों को राज्य सरकारों के सुपुर्द कर दिया जायेगा और उनके स्थायी विभाग बनाये जायेंगे। उस हालत में क्या केन्द्रीय सरकार राज्य सरकारों को कुछ सहायता देती रहेगी या वह राज्य सरकारों की ही जिम्मेदारी हो जायेगी ?

Sardar Majithia: That is a question which will be discussed with the State Governments, but I think they will continue to get certain help from the Centre.

Shrimati Ila Palchoudhuri: Will these Boards deal with the question of giving help to ex-servicemen, and to what extent will the Centre help these Boards to give help to the ex-servicemen in these three departments of the Army, Navy, and Air Force?

Sardar Majithia: These Boards, as the hon. Member knows, deal with the ex-servicemen in the particular State. As most of the problems of the ex-servicemen pertain to that State, it is advisable that they should deal with it. The Centre will always come to their help so far as their pensions are concerned, as they are the direct concern of the Centre.

Shrimati Ila Palchoudhuri: Is there any provision in the Budget of the Centre to help these Boards because these Boards usually run in the States on public donations, and as that varies a lot, help cannot be steady?

Sardar Majithia: No, certainly not. The Boards are not run on public-

donations at all. I think the hon. Member is mixing it up with the Flag Day funds which is entirely separate.

श्री भक्त दर्शन : मेरे पहले प्रश्न का उत्तर माननीय मंत्री जी ने जरा साफ नहीं दिया। मैं जानना चाहता था कि स्टेट् गवर्नमेंट्स से जो लिखा पढ़ी हो रही है उसके अनुसार क्या अन्दाजा है कि देर से देर कब तक इस बारे में आखिरी फैसला हो जायेगा ?

Sardar Majithia: No, Sir. As I said, the draft rules will be referred to the State Governments, and on their agreeing to them, we will certainly put them into force.

Shri Hem Barua: May I know whether the Members of the Opposition of the different legislatures as also of Parliament, if available, would be associated with the working of these Boards, since these Boards are controversial and everybody is interested in the welfare of our ex-soldiers?

Sardar Majithia: So far as Members of Parliament and the State legislatures are concerned, I do not think they do come into the working of these Boards, of giving help to ex-servicemen, which is mostly dealt with at the district level by the district authorities. In the case of pensions, as I have already said, it is done by the Defence Ministry itself.

Cheap American Books

*125. **Shri A. M. Tariq:** Will the Minister of Education be pleased to state:

(a) whether a scheme for publication of American books at cheap rates has been prepared; and

(b) if so, what are the details thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). A statement is laid on the Table of the Sabha. [See Appendix I, annexure No. 41].

Shri A. M. Tariq: In the statement it is said that the details are still being worked out on the basis of certain broad guiding principles. May I know what those broad guiding principles are? Then, they have said that some books have already been published. How have these books been published when the discussions are still going on between the Ministry and the Americans?

Dr. K. L. Shrimali: The broad guiding principles are:

(a) The Ministry will indicate the title suitable for publication, and only after clearance by the Ministry, the work will be started.

(b) Contracts would be entered into with publishers of standing who have secured the necessary copyright with regard to the publication of the mutually agreed list. This again requires the prior approval of the Ministry of Education in each case.

(c) Under Indian regulations, royalty payments require the prior approval of the Government. The Ministry of Education will obtain the decision of the competent authority, and for this purpose, an application regarding each proposed title will be referred to it.

(d) The sale price of the books published under the scheme would come to one-third of the original published price. This price will be fixed in accordance with the likely subsidy and the economic price to be charged.

(e) Distribution should, in general, be through normal trade channels.

These are the broad general principles, and one or two others, with regard to how publicity should be given, and how the Ministry should